

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-212

C.A No. 558/CIII/ND/2020
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC CODE, 2016

Order delivered on 24.01.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SMT SAROJ RAJWARE,
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr.Anurag Bhatt, Mr.Lokesh Pathak, Ms.Vaisalya Kumar,
Advocates

For the Respondent

:Mr.Pawan Sharma, Mr. Anuj Shah, Mr.Manish K.Tiwari,
Mr.Aneesh Nair, Advocates

For the Intervener

:

ORDER

CA.854/C-III/ND/2019

In

IB.1411(ND)/2018

The Resolution Professional along with the Counsel is present. Counsels for R-1,R-2 and R-3 are present. It is noted that the Counsel for R-2 has given in writing that he has been engaged by R-2 Mr. Rahul Narvekar. The Counsels for R-1 and R-2 are directed to file reply to the Application within 7 days. List on 06.02.2020.



CA.182/C-III/ND/2020

In

IB.1411/(ND)/2018

The Counsel for the Resolution Professional is present. Registry is directed to issue notice to the Respondents. The Counsel for the Resolution Professional is directed to send private notice along with copy of the Petition to the Respondents and file proof of the same on the next date of hearing. Put up on 06.02.2020.

CA.558/C-III/ND/2020

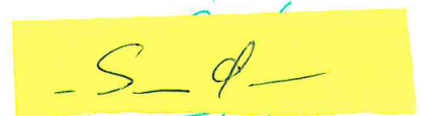
In

IB.1411/(ND)/2018

The Counsel for the Resolution Professional is present. Matter is posted for making final submissions. Put up on 06.02.2020.



(SAROJ RAJWARE)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)